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ITEM NO.28

REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Civil Appeal No(s). 9324/2014

K K AGARWAL

Appellant(s)

VERSUS

HOUSING COMMISSIONER AND ANR

Respondent(s)

Date : 31/08/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Tayenjam Momo Singh,Adv.

For Respondent(s)

Mr. Vishwajit Singh,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Three weeks time, as last opportunity, is granted to the appellant for filing the affidavit of valuation.

Registry to process the matter for listing immediately thereafter if the affidavit of valuation is filed before the Hon'ble Court and if affidavit of valuation is not filed then list the matter before the Hon'ble Judge-in-chambers for further orders. Parties may file statement of case in the meantime.

(PAWAN DEV KOTWAL)

Registrar